

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 321**

IA-1926/2023, IA-185/2023, IA-2653/2021, IA-2587/2021, IA-2636/2021

**IN**

**IB-34(ND)/2020**

**IN THE MATTER OF:**

Amit Singla

.... Petitioner/Applicant

Vs.

Indiglobal Tradelinks Pvt Ltd.

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Respondent : Mr. Abshishek Anand, Mr. Karan Kohli, Ms.  
Jasleen Singh Sandha, Advs.  
For the CoC : Mr. Shreyas Mehrotra, Adv.  
For the RP : Mr. Mohd. Nazim Khan

**ORDER**

Due to paucity of time, the matter is adjourned as directed  
by Hon'ble Members.

List the matter on **19.04.2024.**

-Sd-  
**(COURT OFFICER)**

Ajay